

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Review Petition No. 19/RP/2018  
In Petition No.62/MP/2017**

Subject : Petition for review of the order dated 26.3.2018 in Petition No.62/MP/2017.

Date of hearing : 3.7.2018

Coram : Shri P.K. Pujari, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : PowerGrid NM Transmission Ltd. (PGNMTL)

Respondents : Tamil Nadu Power Co. Limited and Others

Parties present : Shri Sitesh Mukherjee, Advocate, PGNMTL  
Shri Deep Rao, Advocate, PGNMTL  
Shri V.C. Sekhar, PGCIL  
Shri B. Vamsi, PGCIL  
Shri N.C. Gupta, PFCCL  
Shri Kumar Ritu Raj, PFCCL

**Record of Proceedings**

Learned counsel for the Review Petitioner submitted that the present Review Petition has been filed for seeking review of the order dated 26.3.2018 in Petition No.62/MP/2017 wherein the Commission refused to approve the methodology for apportionment of transmission charges between 765 kV D/C Nagapattinam-Salem transmission line and Salem-Madhugiri transmission line. Learned counsel requested the Commission to approve the apportionment of transmission charges between 765 kV D/C Nagapattinam-Salem transmission line and 765 kV S/C Salem-Madhugiri transmission line in the ratio of 60:40 respectively as determined by the 25<sup>th</sup> Empowered Committee in its meeting dated 1.2.2011 and affirmed by the CEA vide letter dated 4/5.9.2017.

2. After hearing the learned counsel for the Petitioner, the Commission directed to issue notice to the respondents on admissibility of the Review Petition.

3. The Commission directed the Petitioner to serve copy of the Review Petition on the respondents immediately, if not served already. The Commission directed the respondents to file their replies, by 16.8.2018, with an advance copy to the Review Petitioner, who may file its rejoinder, if any, by 30.9.2018. The Commission directed that

due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The Review Petition shall be listed for hearing on 18.10.2018 on admissibility.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**